

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO.

Application(s) Involved:

C/COD/20793/2019 in Customs Appeal No. 20990 of 2019

Appeal(s) Involved:

Customs Appeal No. 20990 of 2019

(Arising out of Order-in-Appeal No. COC-CUSTOM-000-APP-308/2015-16
dated 08/12/2015 passed by the Commissioner of Customs, Cochin
(Appeals)]

Pothempambil Sukumaran

Unnikrishnan, Pothempambil House East
Chendrapinni P.O
Thrissur – 680 687
Kerala

Appellant(s)

VERSUS

**Commissioner of Customs
Cochin**

Custom House, Willingdon Island
Cochin – 682 009
Kerala

Respondent(s)

Appearance:

None

Mr. Rama Holla, Supdt. (AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE SHRI S.S GARG, JUDICIAL MEMBER

Final Order No. 20075 / 2020

Date of Hearing: 30/01/2020

Date of Decision: 30/01/2020

Per: S.S GARG

Today the case was listed for hearing. The appellant has not appeared in spite of the notice being sent and there is no request for adjournment. On the previous date of hearing i.e. on 13/12/2019 also none has appeared on behalf of the appellant and the matter was adjourned for today. Today also none has appeared. It appears that the appellant is not interested in pursuing the appeal and accordingly, the appeal is dismissed for non-prosecution.

(Order was pronounced and dictated
in Open Court on **30/01/2020**)

(S.S GARG)
JUDICIAL MEMBER

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